

Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1983.

(ii) G.S.R.-No. 276(E), dated the 18th March, 1983, publishing the Petroleum Products (Supply and Distribution) Second Amendment Order, 1983.

[Placed in Library See No. LT-6226/83 for (i) and (ii)].

**Report and Accounts (1981-82) of the Maruti Udyog Limited, New Delhi and related papers**

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): Sir, I beg to lay on the Table, under subsection (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) First Annual Report and Accounts of the Maruti Udyog Limited, New Delhi, for the year ended the 31st March, 1982, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-6166/83 for (i) and (ii)].

**Report and Accounts (1981-82) of the Film and Television Institute of India, Pune and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): Sir, I beg to lay on the Table si copy each (in English and Hindi) of the following papers:

(i) Annual Report and Accounts of the Film and Television Institute of India, Pune, for the year 1981-82, together with the Audit Report on the Accounts and Review by Government on the working of the Institute.

(ii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-6190/83 for (i) and (ii)].

**Notifications of the Ministry of Industry (Department of Industrial Development) under the Industries (Development and Regulation) Act, 1951**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): Sir, I beg to lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification S.O. No. 87(E)/18FA/IDRA/83, dated the 4th February, 1983, under proviso to subsection (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-6167/83],

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Industrial Development), under subsection (2) of section 18AA read with the proviso to Section 18A(2) of the Industries (Development and Regulation) Act, 1951: —

(i) S.O. No. 88(E)|18AA|IDRA|83, dated the 4th February, 1983.

(ii) S.O. No. 97(E)|18AA|IDRA|83, dated the 8th February, 1983.

(iii) S.O. No. 98(E)|18AA|IDRA|83, dated the 8th February, 1983

[Placed in Library. See No. LT-6167/83 for (i) to (iii)].

**Regulations for keeping places of Public Entertainment in the Union Territory of Delhi (Amendment), 1983**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): Sir, I beg to lay on the Table:—